

ITEM NO.28

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8586/2017

(Arising out of impugned final judgment and order dated 30-09-2016 in CRLA No. 46/2016 passed by the High Court Of Delhi At New Delhi)

NAIM AHAMED

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

(Ms. Indira Jaising, Ld. Senior Counsel appointed as Amicus Curiae on behalf of the victim. Ms. Astha sharma, Adv. to assist, A.C. in view of Court's Order dated 30.03.2022. )

Date : 11-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

Ms. Indira Jaising, Sr. Adv. (AC)  
Mr. Parasnath Singh, Adv.  
Mr. Srisatya Mohanty, Adv.  
Mr. Ravinder Singh, Adv.  
Ms. Raveesha Gupta, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Devvrat Singh, Adv.  
Mr. Rohin Bhatt, Adv.  
Ms. Muskan Surana, Adv.  
Ms. Astha Sharma, (AOR)

For Petitioner(s) Mr. Raj Kishor Choudhary, AOR  
Mr. Shakeel Ahmed, Adv.  
Mr. Anupam Bhati, Adv.  
Mr. Rizwan Ahmed, Adv.  
Mr. Amir Kaleem, Adv.  
Mr. Vikramjeet Singh Ranga, Adv.  
Mr. Nakul Chaudhary, Adv.  
Mr. Waseem Akhatar Khan, Adv.

For Respondent(s) Mr. K.L. Janjani, Adv.  
Mr. Ketan Paul, Adv.  
Mohd. Akhil, Adv.  
Ms. Deepabali Dutta, Adv.

Mr. T.S. Sabarish, Adv.  
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties as well as Amicus  
Curiae.

Arguments concluded.

Judgment reserved.

(VIRENDER SINGH)  
BRANCH OFFICER

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS